

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CR No. 2876 of 2017 (O&M)

Jug Lal.

.... Petitioner

V/s

Krishan Kumar Jangu & anr.

..... Respondents

Resp.No.2- Juber S/o Mohd. Fajlu Rehman,
R/o Sahab Ganj,
District Mujaffarpur (Bihar)
Working under the name and style of
Hasrat Tyre Service, Barwal Market, Bajghera Chowk
Village Choma, Tehsil and District Gurgaon

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them/him to appear in this Court on **09.11.2021(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 25th
August' 2021.

S. Anand Kumar
25/8/21
Superintendent (Judl.),
For Registrar (Judicial)

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25/8/21